

**Central Administrative Tribunal
Principal Bench
New Delhi**

**RA No.20/2019
OA No.2496/2015**

This the 21st day of January, 2019

**Hon'ble Mr. Justice Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Smt. Rachna Goel Review Applicant.

Versus

SDMC & Ors. Review Respondents.

O R D E R (By Circulation)

Justice L. Narasimha Reddy, Chairman:

This Review Application is filed by the applicant in the OA seeking review, to the extent of granting interest at the rate of 8% per annum on the retiral benefits payable to him.

2. The record discloses that though the applicant retired in the year 2014, the disciplinary proceedings were dropped only through order dated 06.08.2018. The occasion to grant interest would arise, if only, the pension and other benefits were extended, despite there not being any impediment. The respondents could not have sanctioned pension to the applicant when disciplinary proceedings were pending.

3. We do not find any merit in the RA. It is accordingly rejected. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/